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GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 23rd Sept., 1976

NOTIFICATION
(INCOME TAX)

NO.1490 (F.No.197/59/76-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies 'Sri Venkateswara Swamy Devasthanam, Dwaraka Tirumala' for the purpose of the said section for and from the assessment year 1976-77.

Sd/-
(T.P.JEUNJEUNWALA)
DIRECTOR GOVERNMENT OF INDIA

To

The Manager,
Government of India, Press,
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(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. The Executive Officer, Sri Venkateswara Swamy Devasthanam, Dwaraka Tirumala, Eluru Taluk, West Godavari, Dist. Andhra Pradesh.
2. The Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad. with reference to his letter F.No.X/5/76-77 dated 27.7.1976.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(P&P)/(Inv.), New Delhi.
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Sd/-
(T.P.JEUNJEUNWALA)
DIRECTOR, GOVERNMENT OF INDIA

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(R.V.RAMANAN)

ASSISTANT DIRECTOR OF INSPECTION